Government of India
Ministry of Environment and forests

Corrigendum

New Delhi, the 13th November 2006

S.O.1939(E) In the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533 (E) dated the 14th September, 2006, published in the Gazette of India, Part II, section 3, sub-section (ii), dated the 14th September, 2006, at pages 1 to 71 -

(i) in paragraph 7, in sub-paragraph (i), in clause III, in sub-clause (iii), for “45 (forty five)”, read “forty five days”;

(ii) in paragraph 12,-

(a) for “except in suppression of the things done or omitted to be done before such suppression”, read “except in supersession of the things done or omitted to be done before such supersession”; 

(b) for “Schedule I”, read “Schedule”.

(iii) In column (3) and (4) of category 1(d) of Schedule, for the words “naphta” and “naptha” read “naphtha”.

(iv) In para 7, sub para 7(i), clause IV, sub clause (iii), for the words “an application be shall be” read “an application shall be”.

(v) In General Conditions (GC) under Note of Schedule, for the words “Critically Polluted areas as notified by the CPCB “ read as “Critically Polluted areas as identified by the CPCB”.

(J.M. Mauskar)
Joint Secretary to the Government of India
J-11013/56/2004-IA-II (I)